

SCHEDULE II FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process)
Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S CENTURY COMMUNICATION LIMITED

S. No.	Particulars	Details
1.	NAME OF CORPORATE DEBTOR	CENTURY COMMUNICATION LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	3 RD MAY, 1995
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES-DELHI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U74899DL1995PLC068152
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	REGISTERED OFFICE ADDRESS: 1/5783, BALBIR NAGAR, SHAHDARA, DELHI -110032
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	2 ND APRIL, 2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	3 RD DECEMBER, 2019 (ORDER RECEIVED ON 5 TH DECEMBER, 2019)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	NAME: VIVEK RAHEJA Regd No.: IBBI/IPA-001/IP-P00055/2017-18/10133
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	ADDRESS: JD-2C, 2 nd FLOOR, PITAMPURA, NEW DELHI-110034 E-MAIL: vivek@vpgs.in
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDANCE WITH THE LIQUIDATOR	ADDRESS: JD-2C, 2 nd FLOOR, PITAMPURA, NEW DELHI-110034 E-MAIL: ip.centurycommunication@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	4 th JANUARY, 2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the M/s Century Communication Limited on 3rd December, 2019 under section 33 of the Code. Order received on 5th December, 2019.

The stakeholders of M/s Century Communication Limited are hereby called upon to submit a proof of their claims, on or before 4th January, 2020 to the liquidator at the address mentioned against item 10.



The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 7th December, 2019
Place: New Delhi

Vivek Raheja

Liquidator in the matter of M/s Century Communication Limited
IBBI/IPA-001/IP-P00055/2017-18/10133